

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 14503 OF 2020

**Between:**

Dr.Ravi Deepthi, D/o.R.Kasinarayana Reddy, Aged about 28 years,  
Occ. Student, R/o. H.No.5-14-45/11N, Indiranagar Phase- II, APHB Colony,  
Kapra Secunderabad, Hyderabad.

...PETITIONER

**AND**

1. State of Telangana, rep by its Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus, declaring the action of the action of the 2<sup>nd</sup> Respondent University in not permitting and not considering the application of the petitioner for registration and admission for P.G Medical Courses under Management Quota Sub Category 1, 2 and 3 being the petitioner is fully qualified for pursuing the P.G Medical Course for the academic year 2020-21 as illegal and arbitrary and consequently direct the 2<sup>nd</sup> respondent university to accept the application of the petitioner for registration and admission into P.G Medical Courses for the academic year 2020-21 under Management Quota - 1, 2 and 3.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent university to accept the application of the petitioner for registration and admission into P.G Medical Courses for the academic year 2020-21 under Management Quota - 1, 2 and 3, pending disposal of the above writ petition.

**Counsel for the Petitioner: SRI M. DURGA PRASAD**

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,  
GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC FOR KALOJI  
NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.14503 of 2020**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Sri P.Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr.A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the inaction on the part of the University in not considering the case of the petitioner for registration and admission for P.G. Medical Courses under Management Quota Sub Category 1, 2 and 3 for the academic year 2020-21.

3. In view of the fact that the academic year 2020-21 is already over, no effective relief at this point of time can be granted to the petitioner.

4. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- P. CH. NAGABHUSHAMBA  
ASSISTANT REGISTRAR

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SECTION OFFICER

- To,
1. The Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, State of Telangana, Hyderabad.
  2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal
  3. One CC to Sri M. Durga Prasad, Advocate [OPUC]
  4. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana Rao University of Health Sciences[opuc]
  5. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
  6. Two CD Copies

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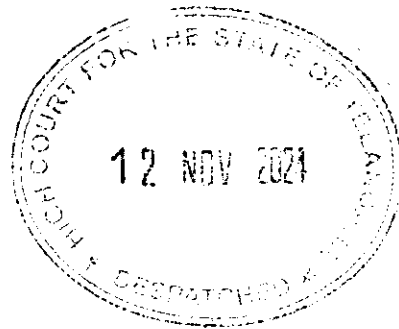
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**HIGH COURT**

**DATED:18/10/2024**

**ORDER**

**WP.No.14503 of 2020**



**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

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29/10/24